

NOTIFICATION

New Delhi, the 17th December, 2015

S.O. 3457(E).—Whereas by notification of the Government of India, in the Ministry of Finance (Department of Revenue) number S.O. 1237(E) dated the 28th October, 2003, issued under sub-section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had notified at serial number 5, “Running of hostel, medical, self-employment projects by Dr. Ambedkar Vanvasi Kalyan Trust” by “Dr. Ambedkar Vanvasi Kalyan Trust, Near Choksi Vadi, Opp. Radha Krishna Temple, Rander Road, Surat, Gujarat - 395009”, as an eligible project or scheme for a period of three years beginning with assessment year 2004-2005 and which was extended further vide notification number S.O. 1160(E) dated the 16th July, 2007 for a period of three years beginning with financial year 2006-2007 and which was extended further vide notification number S.O. 1160 (E) dated 16th July, 2007 for a period of three years beginning with financial year 2009-10 and which was extended further vide notification number S.O. No. 634 (E) dated 12.3.2013 for a period of three years ending with financial year 2014-15;

And whereas the said project or scheme is likely to extend beyond twelve years;

And whereas the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for extending the said project or scheme for a further period of three years;

Now, therefore, the Central Government, in exercise of the powers conferred by sub-section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), hereby notifies the scheme or project "Running of hostel, medical, self-employment projects by "Dr. Ambedkar Vanvasi Kalyan Trust" which is being carried out by "Dr. Ambedkar Vanvasi Kalyan Trust, Near Choksi Vadi, Opp. Radha Krishna Temple, Rander Road, Surat, Gujarat - 395009", without any change in the approved cost of Rs.275.00 lakh (corpus fund), as an eligible project or scheme for a further period of three years beginning with financial year 2015-16 i.e. 2015-16, 2016-17 & 2017-18.

[No. 283/2015 / F. No. V. 27015/4/2015-SO (NAT.COM)]

MAKKHAN LAL MEENA, Dy. Secy. (National Committee)